

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3173
ANSWERED ON:31.07.2014
ENCROACHMENT ON NHS
Nete Shri Ashok Mahadeorao

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has taken note of difficulties being faced by the commuters due to growing encroachments and illegal parking along National Highways (NHs);
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to demolish encroachments and remove illegal parking on NHs during the last three years and the current year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI KRISHANPAL GURJAR)

(a) to (c) In order to provide for control of land within the National Highways, right of way and traffic moving on the National Highways and for removal of unauthorized occupation of the land within the National Highways, the Government has enacted the Control of National Highways(Land and Traffic) Act, 2002. The provisions of the Act provide for prevention of unauthorized occupation of highway land and also removal of unauthorized occupation as per the procedure laid down in the said Act. Under the provisions of this Act, illegal encroachments on the land of National Highways are removed from time to time by the competent authority, i.e. Highway Administrations established under the Act. However, no specific demolition drives to remove illegal encroachments on National Highways countrywide has been undertaken.